

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.402
IB/106/ND/2022

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd. ... Applicant

Versus

M/s. Nikhil Footwear Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 18.01.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. P. Nagesh, Sr. Adv., Mr. Akshay Sharma,
Ms. Ahanhsha Washim, Advocates

For the Respondent : Ms. Udit Singh, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
25.01.2023.

Sd/-
Vishal Rana
Court Officer
Court-IV